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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**



**CP(CAA) No. 17/NCLT/AHM/2018
CA(CAA) No. 130/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.02.2018**

Name of the Company: Shri Venktesh Entertainment Pvt Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	DILIP KUMAR JAIN	PCS	Petitioner	
2.	Ravi Kapoor	PCS		

ORDER

Learned PCS Mr. Ravi Kapoor with Learned PCS Mr. Dilip Kumar Jain present for Petitioner.

Proof of service of notice of date of hearing on Statutory authorities filed.

Proof of publication filed.

Common representation of Official Liquidator received in Transferor company.

No representation received from public.

Reply filed by petitioner.

Heard arguments of Learned PCS for petitioner.

Order reserved.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 13th day of February, 2018.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**